

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

IB-313/ND/2018

In the matter of

Falcon Waterfree Europe, Gmbh

....PETITIONER

Vs.

Enswico India (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 19.4.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner : -
For the Respondent :
For the RD (N) :

ORDER

Learned Counsel for the petitioner is present and represents that whereas the original dispatch proof of notice of an advance copy of the application has been duly enclosed in the Petition itself and in the order which was passed and uploaded on 28.3.2018, it is not reflected. Based on the representation made by the Ld. Counsel for the petitioner, the affidavit of service which has been filed on 05.4.2018 and the statement of the deponent therein and upon its perusal, it is seen that the Tracking report and the consignment number stated therein co-relates with dispatch proof which has been enclosed along with petition at the time of filing of this petition. It is seen that notice has been delivered to the Corporate Debtor, however, it is not present.

The petitioner is directed to send one more notice to the Corporate Debtor to its registered office in relation to next date of hearing which is fixed on 15.5.2018.

List on 15.5.2018.



(V.K. SUBBURAJ)
MEMBER (TECH.)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit